Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu ******

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 3089 – JK (LD) of 2025 DATED: - 13 - 03 - 2025

Sanction is hereby accorded to the appointment of Sh. Vaibhav Meena-IPS, SDPO Nehru Park, Srinagar (Cell No. 9410131513) as Officer In-charge Litigation (OIC) in case titled Shamim Ahmad Aalikadli Vs Mehjabeen Aalikadli & Others including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated: 13.03.2025

No:-LAW-OIC/03/2025

Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- Principal Secretary to Government, Home Department.
- 7. Director Litigation, Srinagar/ Jammu.
- Assistant Law Officer concerned
- 9. Officer In Charge Litigation (OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

No